CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 204/MP/2026 along with IA No. 141/2026

Subject	:	Petition under Sections 61, 63, 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 and Article 12 of Power Purchase Agreement dated 05.10.2020 (PPA) and Supplementary PPA dated 16.07.2021 for approval of Change in Law events and seeking a corresponding declaration and consequential relief in the form of compensation on account of the Change in Law events, in terms of the PPA.
Petitioner	:	ABC Renewable Energy (RJ-02) Private Limited (ABC RJ 02)
Respondents	:	NHPC Limited and Ors.
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Deep Rao Palepu, Advocate, ABC RJ 02 Ms. Shikha Sood, Advocate, ABC RJ 02 Ms. Iqra Khan, Advocate, ABC RJ 02 Shri Akshay Goel, Advocate, NHPC Shri Harsh Tandon, Advocate, NHPC

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the present Petition has been filed for approval of Change in Law events and seeking a corresponding declaration and consequential relief in the form of compensation on account of the Change in Law events, in terms of the PPA. While pressing the IA, he submitted that the present IA seeks limited directions to Respondent, NHPC, to discharge its obligation under the PPA dated 5.10.2020 read with the Supplementary PPA dated 16.7.2021, by verifying and reconciling the Petitioner's Change in Law claims. He further submitted that the Commission in several orders has directed reconciliation in similarly placed matters.

2. Learned counsel for the Respondent, NHPC, submitted that although the Petitioners' claims of Change in Law are admissible, the reconciliation process will require the presence of the Respondent, CSPDCL, for quantifying the Petitioner's claims. He added that CSPDCL has not filed its reply in the matter and in the absence of the same, the reconciliation process could not commence.

3. None appeared on behalf of the Respondent, CSPDCL, despite notice.

4. After hearing the learned counsel for the Petitioner and Respondent, NHPC, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies to the IA as well as the main Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.

5. The Petition, along with IA, will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)